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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No. 937/94

New Delhi: January 19, 1995.

HON'BLE MR.S.R.ADIGE, MEMBER(A).

1. Shri Brij Lal Aneja s/o Sh. Bhagwan Dass,
2. Shri Kirpa Ram Virdi s/o Shri Amar Chand,
Both Telegraph Masters, Chief Superintendent
Central Telegraph Office, New Delhi.Applicants.

By Shri Sant Lal Advocate

Versus

1. Union of India through
The Secretary,
Ministry of Communications,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi-110001.

2. The Chief General Manager (NTR),
Department of Telecommunication,
Kidwai Bhawan,
New Delhi- 1100050.

3. The Chief Superintendent,
Central Telegraph Office,
Eastern Court, New Delhi -110050.

.....Respondents.

By Shri V.S.R.Krishna, Advocate.

JUDGMENT (ORAL)

In this application, Shri Brij Lal Aneja and one other have prayed for fixation of pay under FR 22C.

2. The respondents in their reply dated 5.1.95 have stated that the reliefs prayed for by the applicants have been granted vide DOT's letter dated 5-12-94 (Annexure-R1).

3. Shri Sant Lal appeared for the applicant. Shri V.S.R.Krishna, counsel for the respondents, present and when the case was called out, Shri Sant Lal very fairly conceded that the applicants' prayer has been granted by the respondents in the light of DOT's letter dated 5.12.94, and the only prayer was that the

instructions contained in the said letter be implemented within a limited time frame to which Shri Krishna had no objection.

4. The respondents are directed to implement the instructions contained in DOT's letter dated 5.12.94 within two months from the date of receipt of a copy of this order.

5. This O.A. is accordingly disposed of.
No costs.

Anil
(S.R.ADIKSE)
MEMBER (A)

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